



2026:AHC:15209

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 41427 of 2025

Riyaz Alias Billa

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	: Jagadish Prasad Yadav
Counsel for Opposite Party(s)	: G.A.

Court No. - 68

HON'BLE ASHUTOSH SRIVASTAVA, J.

Heard Shri Jagdish Prasad Yadav, learned counsel for the applicant and Shri learned A.G.A. for the State-respondents and perused the record.

This bail application under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023 has been moved on behalf of accused-applicant, Riyaz @ Billa, seeking enlargement on bail in Case Crime No. 17 of 2025, under sections 3/5-A/5-B/8 of Prevention of Cow Slaughter Act and 11 Prevention of Cruelty to Animals Act and 325 BNS, Police Station- Jalalpur, District-Jaunpur.

Learned counsel for the applicant argued that the accused-applicant is innocent. He has been falsely implicated in this very case crime number and is languishing in jail since 05.02.2025. Learned counsel for the applicant submits that similarly circumstanced co-accused namely Lal Bahadur Yadav @ Lallu and Puddu Nat, have already been enlarged on bail by a coordinate Bench of this Court in Criminal Misc. Bail Application No. 31430 of 2025 and 28201 of 2025, vide orders dated 15.09.2025 and 08.10.2025. Criminal antecedent of 9 cases have been properly explained and there is no likelihood of his fleeing from course of justice or tampering with evidence in case of release on bail. Hence, bail has been prayed for.

Per contra learned A.G.A. has opposed the prayer for bail of the applicant, but could not dispute the fact that similarly circumstanced aforesaid co-accused has already been granted bail by this Court.

Considering all above facts and circumstances, the nature of accusations, severity of the punishment in the case of conviction and nature of supporting evidence, reasonable apprehension of tampering with the witness and prima facie case, but without commenting on merit of case, a case for bail is made out.

Accordingly, the bail application is allowed.

Let the accused-applicant, **Riyaz @ Billa**, involved in above mentioned case crime number be released on bail, on his executing a personal bond and two reliable sureties each, in the like amount to the satisfaction of the court concerned, subject to the following conditions:

1. The applicant will not tamper with the evidence.
2. The applicant will not indulge in any criminal activity.
3. The applicant will not pressurize/intimidate the prosecution witnesses and co-operate in the trial.
4. The applicant will appear regularly on each and every date fixed by the trial court, unless his personal appearance is exempted through counsel by the court concerned.

In the event of breach of any of the aforesaid conditions, the court below will be at liberty to proceed to cancel his bail.

(Ashutosh Srivastava,J.)

January 21, 2026

Deepak/